Annexure - 2

Name of the corporate debtor: Cherupushpam Films Private Limited ; Date of commencement of CIRP: 30th September 2026; List of creditors as on: 22-10-2026

List of Unsecured Financial Creditors belonging to any class of creditors -

(Amount in ₹)

Sr. No.	Name	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Tom K Thomas	08-10-2026	53,66,720	27,68,449	Arbitration Award	No	No	0.69%			16,737	25,81,535	a. Rent is to be claimed for only 143 months, but claimed for 144 months. The rent for 1 month of Rs 16650 and interest not admitted. b. Rent and corresponding interest till the commencement for CIRP of KCCI is admitted and remaining is under verification
2	Dr. Thomas Mattathil & Marykutty Mattathil	09-10-2026	2,08,14,220	1,28,19,530	Allotee	No	No	3.18%			63,97,328	15,97,362	a. Copy of identification document is not attached b. Copy of the ledger statement or evidences of payments to be attached c. Interest rate has not been specified in the agreement so 8% can be claimed d. The interest is admitted only till the date of CIRP Commencement date of KCCI
3	R1 International Private Limited	05-10-2026	7,82,79,214	3,50,91,507	Allotee & Arbitration Award	No	No	8.70%			3,10,36,474	1,21,51,233	a. As per arbitration award No.42 of 2016 dt 09.03.2017, the claimant is entitled to damages @12% from from 20.06.2011 till handing over of the possession can be claimed from the respondant 1 ie KCCI. So the award and its corresponding interest is rejected b. Rent paid for another premise due to non delivery of the office space in KTC cannot be admitted. c.The interest is admitted only till the date of CIRP Commencement date of KCCI
4	M.K. Ali Koya	14-10-2026	4,96,23,728	-	Allotee & Arbitration Award	No	No	0.00%			1,66,75,903	3,29,47,825	a.The intrest in admitted till the commencement of CIRP of KCCI, remaining period under verification b.Intrest is calculated @ 8% c.Power of attroney is to be received
5	Dr. Annamma Cheriyan	14-10-2026	1,80,44,795	1,14,59,876	Allotee & Arbitration Award	No	No	2.84%			38,92,244	26,92,675	a.The intrest in admitted till the commencement of CIRP of KCCI, remaining period under verification b.Intrest is calculated @ 8% c.No NOC, so principle portion admitted
6	Davidroots LLP	13-10-2026	35,99,30,983	16,34,47,804	Allotee & Arbitration Award	No	No	40.52%			10,61,41,002	9,03,42,177	a. AR 78/2016 para 10 held interest on amounts invested is a double benefit alongside rent damages, so Interest @ 8% is allowed from date of payment till date of registration of sale b.Arbitration fee – AR 78/2016 not allowed due to "Award para 17: both sides to bear their own costs; fee paid by claimant not awarded" c. The intrest on liquidation damage in admitted till the commencement of CIRP of KCCI, remaining period under verification
7	Jim Jose	13-10-2026	53,80,800	45,58,751	Allotee & Arbitration Award	No	No	1.13%			-	8,22,049	a.The intrest in admitted till the commencement of CIRP of KCCI, remaining period under verification
8	Narayanankutty	13-10-2026	1,81,11,096	1,44,79,863	Allotee & Arbitration Award	No	No	3.59%			-	36,31,233	a.The intrest in admitted till the commencement of CIRP of KCCI, remaining period under verification
9	Sebastin George	14-10-2026	15,00,000	-	Allotee & Arbitration Award	No	No	0.00%			15,00,000	-	a. The agreement for purchase of apartment dtd 07-03-2009 is cancelled vide letter dtd 05-06-2014.As per arbitration case No. 60 of 2015, the following has been awareded and to be refunded by KCCI. Hence the amount is to be paid by KCCI. The claim is not admittable
10	Usha Cheriyan	16-10-2026	1,70,85,684	1,26,04,161	Allotee & Arbitration Award	No	No	3.13%			20,29,600	24,51,923	a.The intrest is admitted till the commencement of CIRP of KCCI, remaining period under verification b. Damage is calculated as per the Clause 13 of the agreement till the dat eof CIRP of KCCI
11	Xavi Mano Mathew	14-10-2026	24,39,123	20,70,466	Allotee & Arbitration Award	No	No	0.51%			-	3,68,658	a.The intrest is admitted till the commencement of CIRP of KCCI, remaining period under verification
12	Sunny Joseph	21-10-2026	1,14,70,647	1,13,55,173	Allotee & Arbitration Award	No	No	2.82%			-	1,15,474	a. Intrest admitted in KCCI is admitted. Remaining under verification
Total			**58,80,47,011**	**27,06,55,579**	-	-	-	**67.10%**	-	-	**16,76,89,289**	**14,97,02,143**	-